THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) Based on a survey carried out by the Central Pollution Control Board (CPCB), it is estimated that 1,46,800 tonnes of e-waste was generated in the country in the year 2005, which is expected to increase to 8,00,000 by 2012. The top ten cities generating e-waste are Mumbai, Delhi, Bangalore, Kolkata Chennai, Ahmedabad, Hyderabad, Pune, Surat and Nagpur.

(d) The Ministry of Environment and Forests has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 for proper management and handling of hazardous wastes which include e-waste. As per the Rules, units handing e-waste need to register with CPCB. The hazardous wastes generated shall be sent or sold to a registered or authorized recycler or re-processor or re-user.

Further, the Guidelines for Environmentally Sound Management of e-waste published by CPCB provide the approach and methodology for environmentally sound management of e-waste, which include details such as e-waste composition and recycle potential of items of economic value, identification of possible hazardous contents in e-waste, the recycle, re-use and recovery options, treatment and disposal options and the environmentally sound e-waste treatment technologies. The Guidelines emphasize the concept of Extended Producer Responsibility.

Conservation of carbon-storing forests

1888. SHRI VIJAY JAWAHARLAL DARDA: SHRIMATI SYEDA ANWARA TAIMUR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government is aware of the remarks made by DG World Agroforestry Centre in Nairobi, during August, 2009, that farmers are protecting and planting trees spontaneously thereby strengthening Government's efforts to conserve carbon-storing forests; and
- (b) if so, whether a sustained programme can be launched to motivate farmers to plant and nurture maximum number of fruit bearing trees, which apart from giving them additional income, would also be a positive step towards combating global warming?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Ministry of Environment and Forests is aware of the declaration made in the World Congress of Agro-forestry in August, 2009. The Government's initiatives on the Subject are:

(i) A Centrally Sponsored Scheme "National Afforestation Programme" being implemented by the Ministry of Environment and Forests for regeneration of degraded of forests and adjoining areas in the country encourages production of non timber products such as wax, honey, fruits and nuts from the regenerated areas;

- (ii) Tree Planting including that of fruit bearing is a permissible activity under NREGS on lands of Scheduled Castes/Scheduled Tribes/Small and Marginal Farmers; and
- (iii) A new scheme 'Gram/Panchayat Van Yojana for afforestation on non forest lands involving Panchayati Raj Institutions' has been mooted by this Ministry includes agroforestry/farm forestry as a component.

Tree plantation

1889. SHRI TARIQ ANWAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that plants are being cut at a very brisk rate during the last decade;
 - (b) if so, the details thereof; State-wise;
- (c) whether Government is taking steps to plant more trees under PPP scheme; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) There is no such report of large scale illegal tree cutting in the past decade from any State/UT Governments. But for the developmental activities etc. forest areas have been diverted involving felling of trees in the diverted area. The details of the forest area diverted in the last decade from 1st January, 2000 are given in the Statement (See below).

(c) and (d) No "PPP Scheme" has been formulated for tree plantation.

Statement

Summery of forest land diverted State-wise under the forest conservation Act, 1980

(During the period from: 01.01.2000 to 03.12.2009)

Case Status: Approved (forest area more than 01 ha)

		All Categories	As On: 03.12.2009
SI. No.	State/UT		Approved
			Area diverted (in ha)
1	2		3
1.	Andaman and Nicobar Island		184.84
2.	Andhra Pradesh		13435.28
3.	Arunachal Pradesh		7 831.1 6